

-J from Mysore,
4 from Uttar Pradesh, and
1 from West Bengal.

The Mysore course was attended by 22 students in all:

1 from Bombay,
2 from Bihar,
16 from Delhi,
3 from Madras,
1 from Madhya Pradesh, -6 from
Mysore, 1 from Uttar Pradesh, and 3
from West Bengal, (c) Rs. 10,000 on
each course.

INTERVIEW AND SELECTION OF CANDIDATES

290. SHRI GOVINDA REDDY: Will the Minister for HOME AFFAIRS be pleased to state:

(a) the number of candidates interviewed by the Union Public Service Commission for posts carrying salaries of Rs. 100 and above in 1952 (category *nd State-wise); and

(b) the number of candidates selected (category and State-wise)?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): (a) and (b). A statement containing the information as far as is available is placed on the Table. [See Appendix VI, Annexure No. 161.]

FOREIGN EXCHANGE PROVIDED BY THE RESERVE BANK OF INDIA

291. SHRI GOVINDA REDDY: Will the Minister for FINANCE be pleased to state the amount of sterling and other foreign exchange provided by the Reserve Bank of India on account of—

- (i.) foreign studies;
- (ii) deputations;
- (iii) sight-seeing tours;

(iv) remittances by way of salaries and pensions; and

(v) profits earned by foreign business concerns working in India;

during the years 1947 to 1952?

THE MINISTER FOR FINANCE (SHRI C. D. DESHMUKH): A statement indicating the figures in respect of items (i), (ii), (iii) and (v) is placed on the Table of the House. [See Appendix VI, Annexure No. 162.]

No information is available in respect of item (iv) as separate statistics of remittances on account of salaries, pensions, etc., are not maintained.

ESTABLISHMENT OF A CENTRAL FORENSIC LABORATORY AND A CENTRAL FINGER PRINT BUREAU

292. SHRI GOVINDA REDDY: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether the views of the State Governments were invited regarding proposals for the establishment of—

(i) a Central Forensic Laboratory; and

(ii) a Central Finger Print Bureau; and

(b) the response received from the States in this regard?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): (a) (i) and (ii). Yes.

(b) The majority of the States are in favour of the proposals.

DACOITIES IN PEPSU

293. SHRI M. VALIULLA: Will the Minister for STATES be pleased to state how many dacoities have occurred in PEPSU (i) after the date of assumption by the President of the administration of the State, and (ii) during the same period before such assumption?

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU): Number of dacoities during the period from March 1953 to November 1953 (during President's administration)—6.

Number of dacoities during the corresponding period in 1952—69.

CENSUS FIGURES ABOUT THE BLIND PEOPLE OF INDIA

294. SHRI M. VALIULLA: Will the Minister for HOME AFFAIRS be pleased to state:

(a) whether in the 1951 census the figures about the blind people in India were collected; if not, why; and

(b) whether Government have any machinery to find out whether the number of blind persons in India is on the increase or on the decrease?

THE DEPUTY MINISTER FOR HOME AFFAIRS (SHRI B. N. DATAR): (a) No. The population figures of blind persons were last available in the 1931 census. The data was found to be inaccurate and no count was, therefore, taken in the 1941 as well as the 1951 censuses.

(b) No.

RECRUITMENT OF SOLDIERS BY LOCAL COMMANDERS

295. SHRI M. VALIULLA: Will the Minister for DEFENCE be pleased to state:

(a) whether local military commanders are entrusted with the work of recruitment of soldiers for—

(i) the regular army; and (ii) the territorial army; and

(b) whether these commanders are entrusted with this work as members of any committees for the recruitment of soldiers; and if so, what are those committees?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): (a) No.

(b) Does not arise.

SPECIAL CONCESSION TO ASSESSEES IN SOME PART B STATES

296. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state:

(a) whether any special concession is shown to assessees in some Part B States under paragraph 6 of Part B States (Taxation Concessions) Order, 1950;

(b) if so, what are the reasons for differentiation between one Part B State and another Part B State; and

(c) what is the estimated loss to the Central Government as a result of this concession to some of the Part B States?

THE DEPUTY MINISTER FOR FINANCE (SHRI M. C. SHAH): (a) In the case of Rajasthan and Madhya Bharat, income of the previous year relevant to the assessment year 1950-51 arising before the first date of April 1949 is not charged to tax, although it is included in the total income for rate purposes.

(b) The above provision in relation to Rajasthan and Madhya Bharat does not give rise to any differentiation between these two States and other Part B States. While Rajasthan and Madhya Bharat had no state law for the imposition of income-tax, other Part B States had such laws under which income arising in these States before the 1st day of April 1949 was anyway chargeable, even if there had been no integration.

(c) This figure is not available at present and it may take considerable time to obtain it.

CELEBRATIONS ON THE FORMATION OF ANDHRA STATE

297. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to state the amount spent by the Central Government for the purpose of celebrations on the occasion of (i) the formation of Andhra State and (ii) the integration of the seven *taluks* of Bellary in the State of Mysore?